# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

### O.A. 2103 of 1991

New Delhi this the 31st day of May, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman Mr. B.N. Dhoundiyal, Member

Shri Ajit Narayan Registar (Regional Engg. College), Maulana Azad College of Technology, Bhopal-462007.

...Applicant

None for the applicant

#### Versus

- Council of Scientific and Industrial Research through its Director General,
  Anusandhan Bhawan,
  Rafi Marg,
  New Delhi-110001.
- J.M. Sardana at present working as Private Secretary.
- 3. S.P. Kothari at present working as Private Secretary.
- 4. M.P. Singhal at present working as Private Secretary.
- 5. D. Mukhopadhya at present working as Senior Personal Assistant.
- 6. P. Krishna at present working as Senior Personal Assistant.
- 7. Shri G.N. Vittal at present working as Senior Personal Assistant.
- 8. Shri K.P. Rajaram at present working as Section Officer
- 9. Shri K.N. Vishwanathan at present working as Section Officer.
- 10. Shri M.P. Maiti at present working as Section Officer.
- 11. Shri Hameed Khan at present working as Section Officer.
- 12. Shri D.C. Dey at present working as Section Officer.
- 13. Shri B.P. Bhatnagar at present working as Section Officer.
- 14. Shri K.B. Bhattacharya at present working as Section Officer
- 15. Shri J.P. Sharda at present working as Section Officer.
- 16. Shri K.R. Ramamurthy at present working as Section Officer.
- 17. Shri K. Durai at present working as
  Section Officer. ...Respondents
  By Advocate Shri V.K. Rao, proxy counsel for Shri A.K.
  Sikri, Counsel

### ORDER (ORAL)

# Mr. Justice S.K. Dhaon, Vice-Chairman

This O.A. has been received on transfer from the Allahabad Bench of the Tribunal (Circuit Bench Lucknow). From a perusal of the record it appears that several notices were sent to the applicant under Registered Post Acknowledgement Due informing of the fact that this O.A. has been received here. However, the record also indicates that the acknowledgment receipt showing the service of the Registered notice has not been received back. This is a old case. Under the circumstances of this case, it can be safely presumed that the applicant duly received the notice sent by this Tribunal.

- 2. It appears that the applicant is not interested in prosecuting this O.A. It is accordingly dismissed for default of prosecution. However, in order to safeguard the interest of the applicant it will be open to the applicant to get this O.A. revived by making an application within a reasonable time from the date of acquiring of the knowledge of the dismissal of this O.A. The Registry shall send a copy of this order to the applicant at the address mentioned in the O.A. under Registered Post Acknowledgement Due.
- 3. With these observations, this O.A. is dismissed but without any order as to costs.

(B.N. DHOUNDIYAL)
MEMBER (A)

(S.K. DHAON) VICE CHAIRMAN